DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) No, Sir.

(b) Does not arise.

Flouring Contract by Super Bazar

5964. SHRI RAM BAHADUR SINGH:
SHRIMATI GEETA MUKHERJEE:
PROF. AJIT KUMAR MEHTA:
SHRI AJAY CHAKRABORTY:
SHRI SUBRAHMANYAM NELAVALA:
SHRI CHUN CHUN PRASAD YADAV:
SHRI SANAT KUMAR MANDAL:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Super Bazar in Delhi has been duped of lakhs of rupees by an Etawah based flour mills;
- (b) whether the flour mill was awarded contract by the Super Bazar in violation of the contract norms and practice;
- (c) if so, the amount of loss suffered by the Government as a result thereof:
- (d) whether the Government have made any inquiry into the deal; and
- (e) if so, the outcome thereof stating the action taken by the Government in the matter?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) to (e) In view of the rising prices of wheat and atta in the open market during 1996-97, Government introduced a scheme in July, 1996 of releasing wheat from Food Corporation of India to Super Bazar, Kendriya Bhandar and National Co-operative Consumers' Federation of India Ltd. (NCCF), to sell the resultant atta at prices fixed by Government. According to Super Bazar, it was allotted 24700 tonnes of wheat upto March, 1997. Of the several Mills engaged for this purpose by the Super Bazar, M/s. Etawah Flour Mills, Etawah (U.P.) offered cheaper rate of conversion of wheat into atta. The Mill was allotted 2000 MT of wheat in March, 1997 by the Purchase Committee as per rules. The mill also deposited Rs. One Crore to FCI by Demand Draft and actually lifted 1149.5 tonnes of wheat.

M/s. Etawah Flour Mills delivered some quantity of atta, though belatedly, but the same was not accepted by Super Bazar due to poor quality.

A team of officials of Super Bazar had visited Etawah Flour Mills in the last week of April,1997 to go into the details and reasons for non-delivery of Atta and wheat lifted by the mill.

A notice has been served on M/s. Etawah Flour Mills as to why the advance lying with FCI/Super Bazar should not be forfeited being the difference of amount between the FCI rates and market rates.

The Central Registrar of Cooperative Societies has been asked to conduct an Enquiry into the matter.

[Translation]

Pollution by Industrial Units

5965. SHRI PRATAP SINGH SAINI : SHRI RAM TAHAL CHAUDHARY : SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Pollution Control Board have sent a team to M/s. Vam Organic Chemicals Ltd. and Shri Acid and Chemicals Ltd. located in Gajraula, Muradabad and analysed the samples of pollutions and effluents of these industrial units in laboratories;
- (b) whether pollution was found beyond the fixed norms in test and analysis;
 - (c) if so, the points on which pollution was found; and
- (d) the action taken/proposed to be taken against the said industrial units?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. A team of the Central Pollution Control Board visited M/s. Vam Organic Chemicals Limited and Shree Acids and Chemicals Limited located in Gajraula on 8th July, 1996 and 5th December, 1996. During these visits, samples were collected and analysed. The samples collected on 8th July, 1996 from M/s. Vam Organic Chemicals Limited were found complying with the prescribed standards, while the samples from M/s. Shree Acids and Chemicals Limited were not meeting the norms.

The samples of treated efluent of M/s.Vam Organic Chemicals Limited were again collected by a team of Central Pollution Control Board on 5-12-1996 and analysed. The analysis of these samples indicated that the Biochemical Oxygen Demand (BOD) level was found to be marginally higher than the prescribed standard.

- (d) The steps taken to control pollution from the said industries include the following:
- (i) The Central Pollution Control Board has set up two monitoring stations at Gajraula.